

fact that according to the MODVAT Scheme that you have introduced, the value added price will be on the final product and not on the intermediate products or raw materials? If so, will you, therefore, treat the entire truck as the final product and the tyres only as the input and avoid value added price on the tyre and put it only on the final truck?

SHRI J. VENGAL. RAO: I hope, not including the goods and the driver also.

Perspective Plan for power generation by Neyveli Lignite Corporation

907. DR.V. VENKATESH: Will the Minister of ENERGY be pleased to state:

(a) whether the Neyveli Lignite Corporation has submitted to Government a perspective plan to generate 7120 M.W. power by the turn of this century;

(b) if so, the details thereof; and

(c) Government's reaction thereto?

THE MINISTER OF ENERGY AND MINISTER OF STEEL AND MINES (SHRI VASANT SATHE): (a) and (b): Neyveli Lignite Corporation has tentatively outlined a plan for further power generation capacity additions in the coming years. This envisages an addition of about 5000 MW to the capacity already existing and under execution.

(c) The taking up of new projects would be governed by availability of resources.

DR. V. VENKATESH: Mr. Speaker Sir, I am extremely sorry and I am telling this in deep anguish. I feel, I am helpless in this House. Again and again, I have to tell the same thing. Last time also, the same type of question had appeared. You are not able to protect me...

SHRI P. KOLANDAIVELU: If it were the same question, how can it be repeated again?

MR. SPEAKER: That shows how much we protect him!

DR. V. VENKATESH: My question is not actually this Sir. The original copy of the question is here. I want to read it out.

MR. SPEAKER: Is it a by-product?

DR. V. VENKATESH: "Whether the Government's attention has been drawn to the news item appeared in the Business Standard, Calcutta, dated: 6th April, 1987 under the caption, NLC perspective plan under study by the Government and if so, the facts thereof and the reaction thereto and what further steps being contemplated to ensure that the Neyveli Lignite Corporation Ltd. or its management does not grow with any kind of vested interests?"

This was my original question. But without giving any notice to me, the Ministry has framed a different question and I am not prepared to put any supplementary. For his own convenience, he has done like this. The other day in regard to the same firm, there were lot of things said....

(Interruptions)

Dr. V. VENKATESH: You also observed...

(Interruptions)

MR. SPEAKER: Look here, newspaper based questions are not done like this. It is done according to the Rules.

(Interruptions)

DR. V. VENKATESH: Why are they doing like this? Perhaps there is a vested interest in this, from the Ministry side! Therefore, I am asking if there is a fish in that...

(Interruptions)

DR. V. VENKATESH: That is why I wanted to ask this question. Therefore, I do

not want to ask any supplementary at all. I wanted to know from the Government, whether they are going to blacklist that particular firm or otherwise let him go in for a House Committee probe? That is all I wanted to know. Otherwise, the common-man's money will be wasted like this and the corruption will increase. You have to protect me, otherwise, I am helpless. I am also answerable to my people. I am also answerable to the common man...

(Interruptions)

MR. SPEAKER: Are you going to put a question? Or what are you trying to do now?

(Interruptions)

PROF. MADHU DANDAVATE: Instead of House probe, they may have Judicial Commission!

SHRI VASANT SATHE: Sir, let this phobia be over now. I am really very sorry for the questioner getting so agitated. He has been repeatedly asking questions on this subject. I can assure you and you know fully well that we are not responsible for framing the question. I have not and my Ministry has not changed or altered any question at all and we do not want to avoid any question.

MR. SPEAKER: I may tell you, Sir, that even if you try to do, we will not allow you!

SHRI VASANT SATHE: So, Sir, it is clear that I cannot do anything. So, his allegation that my Ministry has changed the question is not only wrong, but absolutely mis-directed. What he has been saying angrily was, neither fish nor fowl. He has been making foul allegations about some vested interests. I told him last time to come to me. Any other Member can come to me. I offered him to discuss it with me...

(Interruptions)

DR. V. VENKATESH: There is no question of that....

(Interruptions)

MR. SPEAKER: Don't get agitated, let us have a talk. We people are here to discuss things.

SHRI VASANT SATHE: Are you interested in making only allegations? I am willing to place before him or any other hon. Member who wants to know any facts relating to this entire matter. He can also bring the party which is giving them material. I do not mind even meeting them.

DR. V. VENKATESH: I will bring the common man from South India.

MR. SPEAKER: Doesn't matter.

SHRI VASANT SATHE: As regards this KFW, which is the financing agency from Germany and which has been financing these projects of Mine No. II-stage 1,2 and 3-as I said, the condition of their financing is that the tenderer should be from Germany.

"All right", we said, "Okay; fine." Two parties came. We appointed a German consultancy agency. We took their advice. On their advice, whatever they said we accepted. Now, one of the parties which is naturally dissatisfied because it did not get the contract, has been constantly feeding and creating a propaganda, as if something wrong or fishy has happened.

I can assure you as far as we are concerned, we are not interested in any particular party at all. The hon. Member can come; I am willing to place all the files before him. But I tell him: "Don't get agitated, and don't allow your shoulders to be used by any people unnecessarily, to malign or to create bad blood." *(Interruptions)*

MR. SPEAKER: There is no question... Dr. Venkatesh, you promised me that you would put only one question. Now you are violating it, you see. *(Interruptions)*

PROF MADHU DANDAVATE: Don't allow that aspersion to go on record.

MR. SPEAKER: Which one, Sir?

PROF. MADHU DANDAVATE: This aspersion, regarding using shoulder

MR. SPEAKER: It is no aspersion. Look here, Dr. Venkatesh. This question where public finance or public interest comes in, you are as good a Member as he is, and he is as good a Member as you are. So, both of you should be concerned for the welfare of the people. And you are going to have a concrete dialogue and then come out with something. So, no problem. (*Interruptions*)

SHRI S. JAIPAL REDDY: I would like to know whether these are a part of destabilization. (*Interruptions*)

SHRI CHANDRA PRATAP NARAIN SINGH: Psychiatrists feel that fishing is very good for the nerves. I would recommend that the questioner and the Minister take to fishing. It would be a healthy approach and a calmer Parliament.

[*Translation*]

MR. SPEAKER: I will send him to Dal-lake.

SHRI BASUDEB ACHARIA: Send both of them.

[*English*]

DR. V. VENKATESH: The hon. Member is referring to fishing. (*Interruptions*)

MR. SPEAKER: I have other questions now.

DR. V. VENKATESH: He is referring to fishing. Therefore, I say Last time also, the same firm has supplied some cranes...

MR. SPEAKER: It might be so. Now put a question, if you like.

DR. V VENKATESH: Now the same Minister in the same Government has come out with this...

MR. SPEAKER: Don't believe these firms also.

DR. V.VENKATESH: The same Minister in the same Government has said that this firm has to be black-listed. He has said it on the floor of this same House. He had certified that that firm was a bad firm. And the same Minister, in the same Government is saying now that this firm is a very good firm. What is this, Sir- this double-stand-ard? He met me here on the floor of this House...

MR. SPEAKER: You give anything which is substantiated. Then I will put it.

DR. V VENKATESH: The same Minister of the same Government had said that.

SHRI VASANT SATHE: I deny this allegation altogether. I would only say that the hon. Member should get assistance from some senior Members like Mr. Jaipal Reddy and Mr Madhu Dandavate... (*Interruptions*)

PROF. MADHU DANDAVATE: We cannot convert black into white.

Electronic Voting Machines

910. SHRI JAGANNATH

PATTHNAIK

SHRI H.B. PATIL

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have experimented on the use of electronic voting machines in some recent elections;

(b) if so, the assessment made out of this experiment;

(c) whether Government propose to procure some more machines for use in the country; and

(d) if so, the details regarding the plan of Government in this regard?

THE MINISTER OF STATE IN THE MINIS-